## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-410(PB)/2017

IN THE MATTER OF:

Yash Raj Films Pvt. Ltd.

.... Applicant/petitioner

Vs.

Vas Data Services Pvt. Ltd.

.... Respondent

Order under Section 9 OF THE IBC, 2016

Order delivered on 09.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR Hon'ble President

SH. S.K. MOHAPATRA Hon'ble Member (T)

**Presents** 

For the Operational Creditor: Mr. Sumeer Sodhi, Advocate

Mr. Amitabh Sinha, Advocate

For the Respondent:

Mr. Anant Malik, Advocate

Mr. Inder Raj Gill, Advocate

## ORDER

Learned Counsel for the petitioner has stated that parties have entered into an amicable settlement and he has instructions to apply for withdrawal of the petition. According to Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, a petition can be withdrawn before its admission.

Accordingly, we grant the prayer made and the petition is dismissed as withdrawn in terms of the settlement.

(M.M. KUMAR)
PRESIDENT

(S.K. MOHARATRA)
MEMBER (TECHNICAL)

09.02.2018 V.Sethi